

Statement of object and Reason

Amendment is proposed in section 21 of the Uttarakhand Shops and Establishment (Regulation of Employment and Condition of Service) Act, 2017 with a view to free citizens from the provisions of imprisonment for minor violations subject to Ease of Living for citizens. This amendment is being proposed with an objective to ensure greater ease of living for the citizens.

2- The proposed Bill fulfills above objective.

Pushkar Singh Dhama

Chief Minister.

Memorandum Regarding Clause Wise of the Bill

The proposed Bill is only an amendment of the Uttarakhand Shops and Establishments (Regulation of Employment and Conditions of Service) Act, 2017 is Subject to the amendment.

2. In clause 1 of the proposed Bill, it is to be proposed to provide for an arrangement of short title, extent and commencement.

3. In Clause 2 of the Bill, provision for amendment of section 21 is to be proposed.

Pushkar Singh Dhama

Chief Minister.

Memorandum Regarding Delegated Legislation

The proposed Bill is only an amendment to section 21 of the Uttarakhand Shops and Establishment (Regulation of Employment and Conditions of Service) Act, 2017.

2. The proposed Bill only implied general delegation of legislative powers.

Pushkar Singh Dhama

Chief Minister.

Financial Memorandum

The proposed Bill is subject to amendment in section 21 of the Uttarakhand Shops and Establishment (Regulation of Employment and Conditions of Service) Act, 2017.

2- The proposed Bill does not involve any expenditure of recurring and non-recurring nature from the Consolidated Fund of the State.

Pushkar Singh Dhama

Chief Minister.